

FIR No. 10/21
PS Shastri Park
State Vs. Sonu Sharma

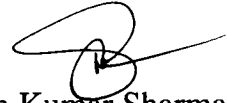
Proceedings conducted through physical hearing.

18.01.2021

This is an application for releasing vehicle bearing no. DL-1PC-0756 on superdari.

Present: Ld. APP for the state.
Ld. Counsel for applicant.

At request, be put up on **21.01.2021.**



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/18.01.2021

Proceedings conducted through physical hearing.

18.01.2021

This is an application for releasing of mobile phone make Note 5 Pro Rose Gold on superdari moved on behalf of applicant Vinod Kumar.


Present: Ld. APP for the State available through VC.

Ld. Counsel for applicant.

IO files reply, wherein he stated that he has no objection to release the mobile under application to its rightful person. Same taken on record.

Considering the same, the said seized mobile be released to the rightful owner of the mobile phone in question on superdari on furnishing indemnity bond in the sum of invoice/actual value to the satisfaction of IO/SHO with the conditions not to part with it, not to dispose it and to produce it as and when required and directed by the court. IO is further directed to get the mobile phone under application photographed from different angles before its release at the expense of the applicant same be also filed with charge-sheet. IO/SHO is also directed to comply with relevant directions of Hon'ble High Court of Delhi passed in judgment of *"Manjeet Singh Vs. State of NCT of Delhi dated 10.09.2014"*.

Copy of this order be given dasti.



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/18.01.2021

FIR No.136/20
PS Shastri Park
State Vs. Unknown

Proceedings conducted through physical hearing.

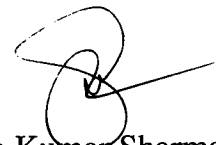
18.01.2021

This is an application for releasing mobile make Realme-5s (1925) 4/128 Crystal Blue on superdari moved by accused/ applicant Mohd. Waliullah.

Present: Ld. APP for the state.
Ld. Counsel for accused/ applicant.

The ld. Counsel for applicant has submitted at bar that he wants to withdraw the present application. His statement to this effect has been recorded on the application itself.

In view of the statement of ld. Counsel for applicant, the present application is dismissed as withdrawn. Application is disposed off accordingly.



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/18.01.2021

Proceedings conducted through physical hearing.

18.01.2021

This is an application u/s 437 Cr. PC for bail moved on behalf of accused/ applicant Vinay Kumar Giri.

Present: Ld. APP for the state.
Ld. Counsel for applicant/ accused.

Application seen. Submissions heard. Reply of IO also perused.

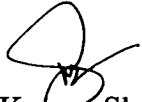
It is stated by the counsel for accused that investigation is completed and recovery has been effected and no purpose would be served by keeping the accused in custody any further. It is further submitted that accused is willing to abide by the conditions, if any imposed by this court.

Ld. APP for the state has strongly opposed the bail application.

I have heard the submissions and perused the record.

As per report of IO, the present accused/ applicant is stated to be previously involved in FIR no. 572/20 u/s 33 Delhi Excise Act. In the present matter, around 1000 quarter bottles have been recovered from the applicant/ accused and also the co-accused is yet to be arrested in the present matter. Hence, the court does not deem it appropriate to allow the application of the applicant at this stage. Application accordingly stand dismissed.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused. Copy dasti.


(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/18.01.2021

Proceedings conducted through physical hearing.

18.01.2021

This is an application u/s 437 Cr. PC for bail moved on behalf of accused/ applicant Yatender.

Present: Ld. APP for the state.
Ld. Counsel for applicant/ accused.

Application seen. Reply of IO HC Sushil perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case and nothing has been recovered from him. It is further submitted that accused is in J/C since 13.12.2020 and no fruitful purpose shall be served by keeping the accused/ applicant in custody any further. It is further submitted that accused is willing to abide by the conditions, if any imposed by this court.

Ld. APP for the state has vehemently opposed the bail application.

Submissions heard. Record perused.

Considering the period of custody and age of applicant/ applicant and the fact that nothing has been recovered from applicant/ accused, this court deems it proper to allow the bail application of accused. Hence, the present application is allowed and applicant / accused namely Yatender is admitted on bail on furnishing of bail bond and surety bond in the sum of Rs. 10,000/- with one surety of the like amount and subject to the following conditions:-

- (i) that he shall not threaten or influence the witnesses.
- (ii) that he shall not tamper with evidence.

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- (iii) that he shall appear before the court on each and every date of hearing.
- (iv) that he shall not involve in any other offence of similar kind.

Copy of this order be also sent to the jail superintendent concerned through what's app, e-mail and any other e-mode with immediate effect for information and necessary action on his part.

Application stands disposed off accordingly. Copy of this order be given dasti to counsel for applicant.



(Nitish Kumar Sharma)
MM-03/NE/KKD Courts
Delhi/18.01.2021